about the NPT and whether the United States changed their stand. Shall 1 produce for you the press reports which have given the voting pattern? Will you say that you do not read them at all? You cannot get away by merely saying something about ladies and all that and not answering the question.

SHRI S. KUNDU: Sir, again she knows the answer well. She knows the answer very well.

SHRIMATI MARGARET ALVA: But I want you to tell me about your stand.

SHRI S. KUNDU: Again, Sir, I would say that it does not change our stand on the NPT. It does not change our stand at all.

MR. CHAIRMAN: All right. Ques-tion Hour is over. We have to take up the next item.

WRITTEN ANSWERS TO QUESTIONS

पाकिस्तान ग्रधिकृत काश्मोर पर भारत

• का दावा

* 512. श्री गुरुदेव गुस्ताः क्या विदेश मंत्री यह बताने की क्रूपा करेंगे कि :

(क) क्या यह सच है कि सरकार जम्मू ग्रौर काण्मीर के उस भाग पर, जॉ पाकि-स्तान के ग्रवैध कब्जे में है, ग्रपने दावें पर जोर नहीं दे रही है; ग्रौर

(ख) यदि हां, तो इसके क्या कारण हे?

India's claim on Pakistan-occupied Kashmir

*512. SHRI GURUDEV GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government are not asserting their claim on that part of Jammu and Kashmir which is under the illegal occupation of Pakistan; and

f[] English translation

(b) if so, what are the reasons therefor?]

विदेश मंत्रालय में राज्य मंत्री (जी एस० कुण्डू) : (क) जी नहीं ।

(ख) प्रश्न नहीं उठता ।

tITHE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.]

Territorial jurisdiction of the Industrial Tiibunal-cum-Labour Courts

•515. SHRI SYED AHMAD HASH-MI: Will (he Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the number of the industrial tribunals and labour courts functioning under the Central Government at present for adjudication of labour disputes with the respective jurisdiction;

(b) what is the basis of demarcation of their territorial jurisdiction and what are the reasons for an inequitable distribution thereof;

(c) whether it is a fact that the in-dustriaicum-labour tribunal at Delhi has all-India jurisdiction whereas the tribunal at Jabalpur is not having sufficient work; and

(d) what steps Government propose *to* take to ensure an equitable distribution of work to all labour tribunals and courts?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) There are eight Central Govern-ment Industrial Tribunal-cum-Labour Courts and all of them have jurisdiction over the whole country. There is no distribution of jurisdiction on ter-